

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

L O K   S A B H A

UNSTARRED QUESTION No. 3457

TO BE ANSWERED ON WEDNESDAY, THE 2<sup>ND</sup> JANUARY, 2019.

Amendment of Muslim Marriages Act

3457. SHRI A.P. JITHENDER REDDY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government intends to amend Dissolution of Muslim Marriages Act, 1939, so as to hold child marriages void instead of requiring either of two contracting parties to opt for annulment; and
- (b) whether the Government intends to amend the muslim personal law which allows minor girls who have attained puberty to get married and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

(a) and (b) : No, Madam.